

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'SMC-1' : NEW DELHI
(Through Video Conferencing)**

BEFORE SHRI R.K. PANDA, ACCOUNTANT MEMBER

**ITA No. 2718/Del/2019
Assessment Year : 2014-15**

**COSMIQUE PVT. LTD.,
58, FIRST FLOOR, SOUTH
PATEL NAGAR MARKET,
NEW DELHI – 8
(PAN: AAACC9696H)
(Appellant)**

**Vs. ACIT, CIRCLE 6(2),
NEW DELHI**

(Respondent)

Appellant by : None
Respondent by : Sh. Gaurav Dudeja, Sr. DR.

Date of hearing : **09.02.2021**
Date of pronouncement : **09.02.2021**

ORDER

PER R.K. PANDA, AM :

This appeal by the assessee for the assessment year 2014-15 is directed against the order of learned CIT(A)-33, New Delhi.

2. The Ld. Counsel for the assessee's Managing Director vide his letter dated 8.2.2021, has intimated the Tribunal that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Act, 2020 (in short 'the Act') and requested for withdrawal of the said appeal.

3. Considering the aforesaid situation, the captioned appeal is consigned to records and treated as dismissed.

4. However, the aforesaid is subject to a caveat that in case the dispute relating to tax arrears for the captioned assessment year is not ultimately resolved in terms of the aforesaid Act, the appellant (i.e., the assessee) shall be at liberty to approach the Tribunal for reinstatement of the appeal and the Tribunal shall consider such

application appropriately as per law. The respondent (i.e., the Revenue) has no objection with regard to the aforesaid caveat.

5. In view of the aforesaid, the appeal is consigned to record and, for statistical purposes, is treated as dismissed.

Above decision was announced on conclusion of Virtual Hearing in the presence of both the parties on 9th February, 2021.

Sd/-

(R.K. PANDA)
ACCOUNTANT MEMBER

Date: 09.02.2021

SRB

Copy forwarded to: -

1. Appellant.
2. Respondent.
3. CIT
4. CIT(A)
5. DR, ITAT

Assistant Registrar

